

# The Telecom Disputes Settlement and Appellate Tribunal Group 'C' and Group 'D' Posts Recruitment Rules, 2003.

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(TO BE PUBLISHED IN PART II, SECTION 3, SUB SECTION (i) OF THE GAZETTE OF INDIA)

GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
DEPARTMENT OF TELECOMMUNICATIONS

New Delhi - Dated the 5<sup>th</sup> June,2003

## Notification

**G.S.R. 455(E).** -- In exercise of the powers conferred by clause (dc) of sub-section (2) of section 35 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Central Government hereby makes the following rules regulating the method of recruitment to Group 'C' and Group 'D' posts in the Telecom Disputes Settlement and Appellate Tribunal, namely: -

1. **Short title and commencement.** - (1) These rules may be called the Telecom Disputes Settlement and Appellate Tribunal Group 'C' and Group 'D' Posts Recruitment Rules, 2003.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Definition.-** "Registrar" means Registrar of the Telecom Disputes Settlement and Appellate Tribunal

3. **Application.** - These rules shall apply to the posts specified in column 1 of the Schedule annexed to these rules.

4. **Number of posts, classification and scale of pay.** - The number of posts, their classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the said Schedule.

5. **Appointments.** - The appointing authority in respect of posts specified in the Schedules to these rules shall be the Registrar, Telecom Disputes Settlement and Appellate Tribunal.

6. **Method of recruitment, age limit and other qualifications, etc.** - The method of recruitment to the said posts, age limit, qualifications and other matters connected therewith shall be as specified in columns 5 to 14 of the aforesaid Schedules.

7. **Absorption/regularization of existing employees** - (1) Notwithstanding anything contained in the provisions of these rules, the persons holding posts in the Telecom Disputes Settlement and Appellate Tribunal on the date of commencement of these rules either on direct Recruitment/transfer or transfer on deputation basis and who fulfill the qualifications and experience laid down in these rules and who are considered suitable by the Departmental Promotion Committee shall be eligible for absorption/regularization in the respective grades subject to the conditions that such person shall obtain a no-objection certificate from their parent department to their being absorbed in the Tribunal.

(2) The seniority of the officers mentioned in sub-rule (1) shall be determined with reference to the dates of their regular appointment to the posts concerned:

Provided that the seniority of officers/officials recruited from the same source and in the same posts as held by them in the parent Department shall not be disturbed.

**8. Liability of persons appointed as peons to undergo training as Home Guards :-** Notwithstanding anything contained in these rules, every person appointed as a peon under these rules shall undergo training as a Home Guard for a period of three years, save those who are physically handicapped to undergo such training :

Provided that the Commandant-General, Home Guards, may having regard to the performance of and standard of training achieved by any person during the period of training, reduce such period to two years for reasons to be recorded in writing.

**9. Disqualification. -** No person :-

- (a) who has entered into or contracted a marriage with a person having a spouse, or
- (b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

**10. Power to relax. -** Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

**11. Saving. --** Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

### Schedule

Name of the post	Number of post	Classification	Scale of pay	Whether selection or non-selection	Whether benefit of added years of service admissible under rule 30 of the Central Civil Services (Pension) Rule, 1972	Age limit for direct recruits	Educational and other qualifications required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Penalty, if any
1	2	3	4	5	6	7	8	9	10
1. Stenographer Grade 'D'	2* (2003)  * Subject to variation dependent on workload	General Central Service Group 'C' Non-Gazetted Ministerial	Rs.4000-100-6000	Not applicable	Not applicable	27 years  (Relaxable for Government servants upto the age of 40 years in the case of general candidates and upto 45 years in the case of candidates belonging to the Scheduled Castes or Scheduled Tribes in accordance with the instructions or orders issued by the Central Government from time to time). Note 1. The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India ( and not the	(i) Matriculation or equivalent from recognized Board or University ; and  (ii) Short hand speed of 80 word per minute in English or Hindi.	Not applicable.	Two years

					<p>closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himanchal Pradesh, the Union Territory of the Andaman and Nicobar Island or the Union Territory of Lakshadweep).</p> <p>2. The Crucial date for determining the age limit in the case of candidates from Employment Exchange shall be the last date up to which the Employment Exchange is asked to submit the names.</p>			
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Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of posts to be filled by various methods.	In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made.	If a Departmental Promotion Committee exists, what is its composition.	Circumstances in which Union Service Commission is consulted in making recruitment.
<b>11</b>	<b>12</b>	<b>13</b>	<b>14</b>
Direct recruitment : <b>Note:</b> - Vacancies caused by the	Not applicable	Departmental Promotion Committee (for confirmation) consisting of :-	Not applicable.

<p>incumbent being away on deputation or long illness or study leave or under other circumstances for a duration of one year or more may be filled on deputation from the officials of the Central Government holding analogous posts on regular basis and possessing the qualifications under column 8.</p>		<ol style="list-style-type: none"><li>1.Registrar, Telecom Disputes Settlement and Appellate Tribunal – Chairman.</li><li>2. Director, Telecom Disputes Settlement and Appellate Tribunal – Member.</li><li>3. Deputy Registrar, Telecom Disputes Settlement and Appellate Tribunal – Member</li></ol>	
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1	2	3	4	5	6	7	8	9
2. Upper Division Clerk	2 * (2003) * Subject to variation dependent on workload	General Central Service Group 'C' Non-Gazetted Ministerial	Rs.4000-100-6000	Non-Selection	No.	Not applicable.	Not applicable.	Not applicable.

11	12	13	14
By promotion failing which by deputation.	<p><b>Promotion:</b> Lower Division Clerk with eight years regular service in the grade.</p> <p><b>Deputation:</b> Officers of the Central Government :- (i) holding analogous post on regular basis; or  (ii) with eight years regular service in the grade of Lower Division Clerk in the Parent Department or equivalent.</p> <p>(The department officers who are in the direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly, deputationist shall not be eligible for consideration for appointment by promotion).</p>	<p>Departmental Promotion Committee (for promotion and confirmation) consisting of :-</p> <ol style="list-style-type: none"> <li>1. Registrar, Telecom Disputes Settlement and Appellate Tribunal - Chairman.</li> <li>2. Director, Telecom Disputes Settlement and Appellate Tribunal – Member.</li> <li>3. Deputy Secretary, Department of Telecommunications – Member.</li> </ol>	Not applicable.

		<p>(Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall ordinarily not exceed three years).</p> <p>(The maximum age limit for appointment by transfer on deputation (including short term contract transfer) shall be not exceeding 56 years, as on the closing date of receipt of applications).</p>		
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1	2	3	4	5	6	7	8	9
3.Lower Division Clerk	2 * (2003) * Subject to variation dependent on workload	General Central Service Group 'C' Non-Gazetted Ministerial	Rs.3050-75-3950-80-4590	Non-selection	No.	27 years (Relaxable for Government servants upto the age of 40 years in the case of general candidates and upto 45 years in the case of candidates belonging to the Scheduled Castes or Scheduled Tribes in accordance with the instructions or orders issued by the Central Government	Essential : (i) Matriculation or equivalent qualification from a recognized Board or University  (ii) Typing speed of 30 words per minute in English or 25 words per minute in Hindi  <b>Desirable: -</b>	Age – No. Educational Qualification - Yes.

					<p>from time to time).</p> <p>Note 1. The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India ( and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangti Sub-Division of Chamba District of Himanchal Pradesh, the Union Territory of the Andaman and Nicobar Island or the Union Territory of Lakshadweep).</p> <p>2. The Crucial date for determining the age limit in the case of candidates from Employment Exchange shall be the last date up to which the Employment Exchange is asked to submit the names</p>	<p>Knowledge of computer operation.</p>	
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11	12	13	14
<p>(i) Ninety per cent by direct recruitment ;</p> <p>(ii) Five per cent by promotion through Departmental Competitive examination from Group 'D' employees.</p> <p>(iii) Five per cent by promotion from Group 'D' employees on the basis of seniority.</p>	<p>(i) Five per cent from amongst the Group 'D' employee staff who possess qualification prescribed for direct recruit under column 8 and have rendered five years regular service in Group 'D'. The recruitment to be made on the basis of Departmental Qualifying Examination by the Government agency.</p> <p>(ii) Five per cent on seniority cum fitness basis from Group 'D' employees who possess qualification prescribed for direct recruit under column 8.</p>	<p>Departmental Promotion Committee (for promotion and confirmation) consisting of :-</p> <ol style="list-style-type: none"> <li>1. Registrar, Telecom Disputes Settlement and Appellate Tribunal - Chairman.</li> <li>2. Director, Telecom Disputes Settlement and Appellate Tribunal – Member.</li> <li>3. Deputy Secretary, Department of Telecommunications- Member.</li> </ol>	<p>Not applicable.</p>

1	2	3	4	5	6	7	8	9
4.Cashier	1 * (2003) * Subject to variation dependent on workload	General Central Service Group 'C' Non-Gazetted Ministerial	Rs.3050-75-3950-80-4590	Not applicable	Not applicable	<p>27 years (Relaxable for Government servants upto the age of 40 years in the case of general candidates and upto 45 years in the case of candidates belonging to the Scheduled Castes or Scheduled Tribes in accordance with the instructions or orders issued by the Central Government from time to time).</p> <p>Note 1. The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India ( and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himanchal Pradesh, the Union Territory of the Andaman and Nicobar Island or the Union Territory of Lakshadweep).</p> <p>2. The Crucial date for determining the age limit in the case of candidates from Employment</p>	<p>Essential :- (i) Matriculation or equivalent qualification from a recognized Board or University</p> <p><b>Desirable: -</b> <i>One year</i> experience in Cash, Accounts and Budget Work.</p>	Not applicable.

						Exchange shall be the last date up to which the Employment Exchange is asked to submit the names			
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11	12	13	14
<p>(i) By deputation failing which by direct recruitment</p> <p><b>Note</b> - Vacancies caused by the incumbent being away on deputation or long illness or study leave or under other circumstances for a duration of one year or more may be filled on deputation from the official of the Central Government holding analogous post on regular basis and possessing the qualification for direct recruit under column 8.</p> <p>(The department officers who are in the direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly,</p>	<p><b>Deputation:</b></p> <p>Officers of the Central Government holding analogous post <i>with experience of and having qualification and experience prescribed for direct recruits under column 8.</i></p>	<p>Departmental Promotion Committee (for promotion and confirmation) consisting of :-</p> <ol style="list-style-type: none"> <li>1. Registrar, Telecom Disputes Settlement and Appellate Tribunal - Chairman.</li> <li>2. Director, Telecom Disputes Settlement and Appellate Tribunal – Member.</li> <li>3. Deputy Secretary, Department of Telecommunications – Member.</li> </ol>	<p>Not applicable.</p>

<p>deputationist shall not be eligible for consideration for appointment by promotion).</p> <p>(Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall ordinarily not exceed three years).</p> <p>(The maximum age limit for appointment by transfer on deputation (including short term contract transfer) shall be not exceeding 56 years, as on the closing date of receipt of applications).</p>			
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1	2	3	4	5	6	7	8	9	
5. Staff Car Driver	4 * (2003) * Subject to variation dependent upon	General Central Service Group 'C' Non-Gazetted Non-Ministerial	Rs.3050-75-3950-80-4590	Not applicable	No	Between 22 and 30 years i) Relaxable by 5 years for Schedule Caste/Schedule Tribe candidates and 3 years for Other	<b>Essential:</b> (i) Possession of a valid driving license for motor car (ii) Knowledge of motor mechanism (The candidate should be able	Not applicable	T y .

	workload					<p>Backward Classes.</p> <p>ii) relaxable for Government servants upto the age of 35 years in accordance with the instructions or orders issued by the Central Government.</p> <p><b>Note:</b> - The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than those in Andaman and Nicobar Islands and Lakshwadeep). In the case of recruitment made through the employment exchange the crucial date for determining the age limit shall be the last date up to which the</p>	<p>to remove minor defects in vehicles)</p> <p>(iii) Experience of driving a motor car for at least 3 years</p> <p><b>Desirable:</b></p> <p>(i) A pass in 8<sup>th</sup> standard from recognised school</p> <p>(ii) 3 years' service as Home Guards or Civil Volunteers</p> <p><b>Note:</b> - The qualification regarding experience is relaxable at the discretion of the competent authority in the case of candidates belonging to Scheduled Casts or Scheduled Tribes if at any stage of selection the competent authority is of the opinion that the sufficient number of candidates with requisite experience are not likely to be available to fill up the vacancy reserved for them.</p>	
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						employment exchange is asked to submit the same.			
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11	12	13	14
Deputation/re-employment/transfer failing which by direct recruitment.	<p><b>On deputation:-</b></p> <p>From amongst Regular Dispatch rider Group 'C' employees in Ministry/ Departments of the Central Government/State Government/ Supreme Court/High Court who posses a valid driving license of Motor Cars on the basis of the driving test to assess the competence to drive motor cars to fulfill the necessary qualification.</p> <p><b>Essential:</b></p> <p>(i) Possession of a valid driving license for motor car  (ii) Knowledge of motor mechanism (The candidate should be able to remove minor defects in vehicles)  (iii) Experience of driving a motor car for at least 3 years</p> <p><b>Desirable:</b></p> <p>(i) A pass in 8<sup>th</sup> standard from recognised Board or Institution.  (ii) 3 years' service as Home Guards/Civil Volunteers.</p> <p>For Ex-serviceman :</p>	<p>Departmental Promotion Committee(for promotion and confirmation) consisting of:-</p> <ol style="list-style-type: none"> <li>1. Registrar, Telecom Disputes Settlement and Appellate Tribunal–Chairman.</li> <li>2. Director, Telecom Disputes Settlement and Appellate Tribunal– Member.</li> <li>3. Deputy Secretary, Department of Telecommunications– Member.</li> </ol>	Not applicable

	<p>Deputation/re-employment          Armed Forces personnel due to retire or who are to be transferred to reserve within a period of one year and having the requisite experience and qualifications prescribed shall also be considered. Such persons would be given deputation terms upto the date on which they are due for release from the Armed Forces: thereafter they may be continued on re-employment. (The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/Department of the Central Government shall ordinarily not exceed three years).</p>		
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1	2	3	4	5	6	7	8	9	10
6. Gestetner Operator- Cum- Photocopie r	1 * (2003) * Subject to variation dependen t upon workload	General Central Service Group 'D' Non-Gazetted Non-Ministerial	Rs.2650- 65-3300- 70-4000	Non selection	Not applicable	27 Years (Relaxable for Government servants upto the age of 40 years in the case of general candidates and upto 45 years in the case of candidates belonging to the Scheduled Castes or Scheduled Tribes in accordance with the	(1) 8 <sup>th</sup> Standard pass from recognized School.  (2) Proficiency in operating and maintaining Gestetner machines.	Age: No.  Educational Qualification : Yes.	Two year dire recr

					<p>instructions or orders issued by the Central Government from time to time).</p> <p>Note 1. The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India ( and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himanchal Pradesh, the Union Territory of the Andaman and Nicobar Island or the Union Territory of Lakshadweep).</p> <p>2. The Crucial date for determining the age limit in the case of candidates from Employment Exchange shall be the last date up to which the Employment Exchange is asked to submit the names.</p>			
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11	12	13	14
<p>By promotion failing which by and deputation, failing both by direct recruitment</p>	<p><b>Promotion:</b>            Daftries and Jamadars with three years regular service in the grade and having proficiency in operating and maintaining Gestetner Machines.</p> <p><b>Deputation:</b>            Officers of the Central Government :-            (A) (i) holding analogous post on regular basis in the parent department            or,            (ii) holding posts in the pay scale of Rs.2610-60-3150-65-3540 or equivalent on regular basis for at least two years ; and            (B) possessing educational qualifications prescribed for direct recruit under</p>	<p>Departmental Promotion Committee (for promotion and confirmation) consisting of :-</p> <ol style="list-style-type: none"> <li>1. Registrar, Telecom Disputes Settlement and Appellate Tribunal - Chairman.</li> <li>2. Director, Telecom Disputes Settlement and Appellate Tribunal – Member.</li> <li>3. Deputy Secretary, Department of Telecommunications – Member.</li> </ol>	<p>Not applicable.</p>

	<p>column 8.</p> <p>(The departmental officers who are in the direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly, deputationist shall not be eligible for consideration for appointment by promotion).</p> <p>(Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall ordinarily not exceed three years).</p> <p>(The maximum age limit for appointment by transfer on deputation (including short term contract transfer) shall be not exceeding 56 years, as on the closing date of receipt of applications).</p>		
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7. Daftry	1* (2003) *Subject to variation dependent upon workload	General Central Service Group 'D' Non-Gazetted Non-Ministerial	Rs.2610-60-3150-65-3540	Non Selection	No	Not applicable	Not applicable	Not applicable	Not applicable

11	12	13	14
By promotion.	who have rendered two years regular service in the grade.	Departmental Promotion Committee (for promotion and confirmation) consisting of :- 1. Registrar, Telecom Disputes Settlement and Appellate Tribunal - Chairman. 2. Director, Telecom Disputes Settlement and Appellate Tribunal – Member. 3. Under Secretary, Department of Telecommunications – Member.	Not applicable

1	2	3	4	5	6	7	8	9	10
8. Peon.	10 * (2003) * Subject to variation dependent upon workload	General Central Service Group 'D' Non-Gazetted Non-Ministerial	Rs.2550-55-2660-60-3200	Not applicable	Not applicable	27 years  (Relaxable for Government servants upto the age of 40 years in the case of general candidates and upto 45 years in the case of candidates belonging to the Scheduled Castes or Scheduled Tribes in accordance with the instructions or orders issued by the Central Government from time to time).  Note 1. The crucial date for determining the age limit shall be the closing date for receipt of applications form candidates in India ( and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himanchal Pradesh, the Union Territory of the Andaman and Nicobar Island or the Union Territory of Lakshadweep).  2. The Crucial date for determining the age limit in the case of candidates from Employment	8 <sup>th</sup> Standard pass from recognized School.	Not applicable.	Two years <i>direct recruitment</i>

						Exchange shall be the last date up to which the Employment Exchange is asked to submit the names.			
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11	12	13	14
<p>75 percent by direct recruitment and 25percent on deputation failing which by Direct Recruitment</p>	<p><b>Deputation:</b></p> <p>Officers of the Central Government :-</p> <p>(i) holding analogous post on regular basis; or</p> <p>(ii) with Five years regular service in the grade of Group 'D' in the Parent Department or equivalent.</p> <p>(The department officers who are in the direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly, deputationist shall not be eligible for consideration for appointment by promotion).</p> <p>(Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall ordinarily not exceed three years).</p> <p>(The maximum age limit for appointment by transfer on deputation (including short term contract transfer) shall be not exceeding 56 years, as on the closing</p>	<p>Departmental Promotion Committee (for promotion and confirmation) consisting of :-</p> <ol style="list-style-type: none"> <li>1. Registrar, Telecom Disputes Settlement and Appellate Tribunal - Chairman.</li> <li>2. Director, Telecom Disputes Settlement and Appellate Tribunal – Member.</li> <li>3. Under Secretary, Department of Telecommunications – Member.</li> </ol>	<p>Not applicable.</p>

	date of receipt of applications).		
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1	2	3	4	5	6	7	8	9	10
9. Sweeper	1 * (2003) * Subject to variation dependen t upon workload	General Central Service Group 'D' Non-Gazetted Non-Ministerial	Rs.2550- 55-2660- 60-3200	Not applicable	Not applicable	27 years  (Relaxable for Government servants upto the age of 40 years in the case of general candidates and upto 45 years in the case of candidates belonging to the Scheduled Castes or Scheduled Tribes in accordance with the instructions or orders issued by the Central Government from time to time). Note 1. The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India ( and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul	5 <sup>th</sup> Standard pass from recognized School	Not applicable.	Two year

					<p>and Spiti District and Pangi Sub-Division of Chamba District of Himanchal Pradesh, the Union Territory of the Andaman and Nicobar Island or the Union Territory of Lakshadweep).</p> <p>2. The Crucial date for determining the age limit in the case of candidates from Employment Exchange shall be the last date up to which the Employment Exchange is asked to submit the names.</p>			
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11	12	13	14
<p>By Direct Recruitment.</p> <p>Vacancies caused by the incumbent being away on deputation or long illness or under other circumstances for a duration of one year or more may be filled on deputation basis from officers Central Government or State Government or Supreme Court/High Courts</p>	<p>Note application.</p>	<p>Departmental Promotion Committee (for promotion and confirmation) consisting of :-</p> <ol style="list-style-type: none"> <li>1. Registrar, Telecom Disputes Settlement and Appellate Tribunal - Chairman.</li> <li>2. Director, Telecom Disputes Settlement and Appellate Tribunal – Member.</li> <li>3. Under Secretary, Department of Telecommunications – Member.</li> </ol>	<p>Not applicable.</p>

1	2	3	4	5	6	7	8	9	10
10.Farash.	2 * (2003) * Subject to variation dependent upon workload .	General Central Service Group 'D' Non-Gazetted Non-Ministerial	Rs.2550-55-2660-60-3200	Not applicable	No	27 years  (Relaxable for Government servants upto the age of 40 years in the case of general candidates and upto 45 years in the case of candidates belonging to the Scheduled Castes or Scheduled Tribes in accordance with the instructions or orders issued by the Central Government from time to time). Note 1. The crucial date for determining the age limit shall be the closing date for receipt of applications form candidates in India ( and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangti Sub-Division of Chamba District of Himanchal Pradesh, the Union Territory of the Andaman and Nicobar Island or the Union	5 <sup>th</sup> Standard pass from recognized School.	Not applicable.	Two year

						Territory of Lakshadweep).  2. The Crucial date for determining the age limit in the case of candidates from Employment Exchange shall be the last date up to which the Employment Exchange is asked to submit the names.			
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11	12	13	14
<p>By Direct Recruitment</p> <p>Vacancies caused by the incumbent being away on deputation or long illness or under other circumstances for a duration of one year or more may be filled on deputation basis from officers Central Government/State Government/Supreme Court/High Courts</p>	<p>Not applicable.</p>	<p>Departmental Promotion Committee (for promotion and confirmation) consisting of :-</p> <ol style="list-style-type: none"> <li>1. Registrar, Telecom Disputes Settlement and Appellate Tribunal - Chairman.</li> <li>2. Director, Telecom Disputes Settlement and Appellate Tribunal – Member.</li> <li>3. Under Secretary, Department of Telecommunications – Member.</li> </ol>	<p>Not applicable.</p>

**F.No.10-41/2000-Restg.**

**(P.K. Tiwari)**  
**Deputy Secretary (Restructuring)**  
**Government of India**